

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).11248/2011

(From the judgement and order dated 15/12/2008 in SA No.911/2008 and order dated 21/01/2011 in Review of Second Appeal No.911/2008 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

RIYAZUR RAHMAN KHAN

Petitioner(s)

VERSUS

FAIQA KHATOON & ANR.

Respondent(s)

(With appln(s) for c/delay in filing SLP and office report)

Date: 08/03/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD
HON'BLE MR. JUSTICE V. GOPALA GOWDA

For Petitioner(s) Mr. Arvind Verma, Sr. Adv.
 Mrs. D. Bharathi Reddy, Adv.
 Ms. Aditi Mohan, Adv.

For Respondent(s) Mr. R.D. Upadhyay, Adv.
 Mr. Vijay Kumar Pandita, Adv.
 Mr. Bhanwar Pal Singh Jadon, Adv.
 Ms. Asha Upadhyay, Adv.

UPON hearing counsel the Court made the following
O R D E R

As the dispute is between brother and sister, we deem it expedient that they should approach the Mediation Centre of Allahabad High Court, Allahabad (U.P.), for resolution of their dispute.

Accordingly, we direct the parties to appear before the Co-ordinator of the said Mediation Centre at Allahabad (U.P.) on 03.04.2013 at 11 A.M.

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Needless to state that the said Mediation Centre shall mediate between the parties and send its report to this Court.

List the matter along with the report of the Mediation Centre.

(Sanjay Kumar)

Court Master |

(Indu Satija)

| Court Master